

EAGLE HOME APPLIANCES PRIVATE LIMITED
List of Creditors under clause (a) of regulation 12D of BRR (Insolvency) Resolution Process for Corporate Debtor, Regulations 2016.
Category: List of Operational creditors (Government Dues), Date of Commencement of CIRP: March 28, 2024, List of Creditors as on 28th April, 2025

SNo	Details of Claimant		Details of claim received		Details of claim admitted						Amount of claim		Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of Receipt	Amount claimed	Amount of claim admitted	Name of claim	Amount covered by Interest	Amount covered by Secured Interest	Whether reduced (party)	% of voting rights applicable	Amount of claim admitted		
1	Deputy Commissioner of Income Tax Circle - 1 (U), Pune	Pune	NA	21.05.2024	5,97,50,775		Unsecured Operational Debt Government dues			No	0%	₹ 59,750,775.00	₹ 2,423,067.00	Despite repeated reminders since past more than 6 months through email and providing copies of tax challans and orders as received from the CID, the Income tax department, the RP has not received the updated correct claim particulars from the Department. It is observed that despite of submission of challan and orders the Income Tax Department's failed to consider the same and given effect in their claim form. In the interest of natural justice, a final opportunity was granted to the Income Tax Department to submit the correct particulars via email dated 23/04/2024, within 3-days of email. However, the department failed to comply. Consequently, the RP verified the claim based on the CID's records and rejected the claim of department.
2	Assistant Commissioner of CST Division VI (Haldipur)	Pune	NA	05.12.2024	24,23,067		Unsecured Operational Government dues			No	0%	₹ 24,23,067	₹ 2,423,067.00	In the 8th COC meeting held on January 6, 2025, the COC members resolved that there is merit in filing an appeal against the impugned order dated December 5, 2024, of the GST Department. Accordingly, the RP was requested to file an appeal against it. The last date of hearing of the said Appeal was on 12/03/2025. Hence, the amount is kept under verification.
					₹ 62,173,842.00							₹ 59,750,775.00	₹ 2,423,067.00	

